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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

C.P.No.133/96 in
M.A.No.463/96 in
O.A.No.162/92.

Date of order : 6.12.1996.

Between

1. K.V. Singh
2. P. David Raju
3. A. Venkateswara Rao
4. P. Sunder Rao
5. P. Krupachary
6. T. Sambasiva Rao
7. G. Srinivas Rao
8. S. Vijaya Kumar
9. G. Suryanarayana

.. Petitioners

And

1. Sri A.V. Gokak,
Director-General,
Telecommunications,
New Delhi.
2. Sri M.V. Bhaskara Rao,
Chief General Manager,
Telecommunications, A.P.,
Hyderabad.
3. Sri A.V. Gokak,
Dy. Director-General (Personnel),
Min. of Communications,
Sanchar Bhavan,
New Delhi.

.. Respondents

Counsel for the Petitioners

.. Shri K. Lakshmi Narasimha

Counsel for the Respondents

.. Shri N.R. Devaraj,
Sr. OGSC

C O R A M

Hon'ble Shri Justice M.G. Chaudhari : Vice-Chairman *W.W.*

Hon'ble Shri H. Rajendra Prasad : Member (A) *J. b/w*

Order.

(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman.)

By order dated 12.3.92 passed in the O.A. the respondents were directed to extend the benefit of the judgement delivered by the Central Administrative Tribunal on 7.6.91 in O.A.No.1599/87 and batch to the applicants who were deemed to have been promoted with effect from the date prior to the date of promotion in terms of the order. The respondents were directed to implement the order within six months. The time for implementation was extended till 31.10.96 by order dated 19.1.96 in M.A.No.463/96. The applicants complain that despite the same the respondents have not complied with the original order.

2. In similar cases we have recorded the assurance given by the learned Standing Counsel on behalf of the respondents and have permitted the respondents to comply with the original order within a period of two months (See order in C.P.No.116/96 dated 14.11.96). Shri K.Lakshmi Narasimha, learned counsel for the applicant and Shri N.R.Devaraj, learned Standing Counsel say that they will be satisfied if similar order is passed.

Hence the following order:-

The respondents will comply with the original order in respect of the applicants in the instant case within a period of two months from today. C.P. accordingly disposed of. Liberty however to the applicant to adopt appropriate proceedings if the original order remains uncomplied with even after two months from today.

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(H.Rajendra Prasad)
Member (A).

M.G.Chaudhari
(M.G.Chaudhari)
Vice-Chairman.

Dated: 6.12.1996.
Dictated in Open Court.

br.

20/09/96
Deputy Registrar (1) cc.